

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-495(PB)/2019

IN THE MATTER OF:

Min Mac Consulting Pvt. Ltd.
v.
Ansal API Infrastructure Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Ms. Kajla Dewan, Proxy Counsel for
Ms. Priya Darshini, Adv.

For the Respondent

Ms. Purti Marwaha & Ms. Pragati Bansal, Adv.

ORDER

Last chance is to pursue for withdrawal of the petition. The proxy counsel shall inform the same to the main counsel tomorrow.

List on 09.08.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

08.08.2019
Ritu Sharma